

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00314/2018**

Jabalpur, this Friday, the 06<sup>th</sup> day of April, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Govind Singh Yadav,  
S/o Summi Singh,  
aged about 60 years,  
Occupation retired Helper,  
R/o Village Badkhera  
Post Jeron P.S. Jakhlun  
District Uttar Pradesh (U.P.) PIN 284403  
Mob. 9893222861

**-Applicant**

(By Advocate –**Shri Neeraj Nahar Jain**)

**V e r s u s**

1. The Union of India,  
Through the Secretary  
Department of Railway  
Mantralaya Rail  
Bhawan Room No. 256  
A Raisina Road  
Rajpath Area Centre  
Secretariat New Delhi PIN 110001

2. The Divisional Rail Manager (Karmik)  
West Central Railway Habibganj  
Bhopal (M.P.) PIN 462024

3. Assistant Divisional Finance Manager,  
West Central Railway Habibganj  
Bhopal (M.P.) PIN 462024

**- Respondents**

(By Advocate –**Shri A.S. Raizada**)

**O R D E R (Oral)****By Navin Tandon, AM:-**

The applicant has superannuated as Helper in the month of June 2017 after reaching his age of superannuation.

2. It has come to his knowledge that Rs.316758/- has been deducted from the gratuity, for which he was neither given any notice nor any information was provided to him.

3. The applicant has submitted a representation dated 12.03.2018 (Annexure A-3), which is still pending the respondent-department.

4. Learned counsel for the applicant submits that he would be satisfied if the said representation of the applicant is considered and decided by the competent authority of the respondents, with a reasoned and speaking order, in a time bound fashion.

5. Shri A.S. Raizada, learned Standing counsel appears on behalf of the respondent-Railways on receipt of advance copy of the O.A., submits that he has no objection if this O.A. is disposed of in above terms.

6. Accordingly, at this admission stage itself, without going into the merits of the case, this Original Application is disposed of with a direction to the competent authority of the respondents to consider and decide the applicant's representation dated 12.03.2018 (Annexure A-3), with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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